٣

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMI-CALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) The details of assets and profits of and repatriations by the foreign drug manufacturing companies operating in the organised sector of the Jrug Industry in India during the last three years, to the extent available, are indicated in the Annexure (See Appendix CIII, Annexure No. 55)

(b) Reduction in the foreign equity holdings and consequent reduction in repatriations by foreign drug manufacturing firms is obtained through the following two measures:—

(a) Under Section 29 of the Foreign Exchange Regulation Act, foreign drug manufacturing companies having foreign equity more than 40 per cent are required to reduce their foreign equity to a level not exceeding 74 per cent or some intermediate level between 40 per cent and 74 per cent depending on the nature of their total activities; and

(b) By the scheme of dilution of foreign equity announced by the Government in February, 1972 whereby companies having foreign equity exceeding 51 per cent and expanding their activities are required to induct Indian capital upto prescribed levels of the cost of the expansion. Conditions for diluting equity holdings as per this formula are invariably being imposed while granting expansion in manufacturing activities to such companies.

Foreign drug companies the being allowed expansion in manufacturing activities only in selected fields which require heavier capital investment, thus

٨

necessitating a greater quantum of the profits earned by such companies having to be ploughed back as investments and thus reducing the quantum of repatriable profits available to them.

The manner in which the activities of foreign drug manufacturing companies should be further regulated and controlled is under the active consideration of Government in the context of the recommendations in this respect made by the Hathi Committee.

राजभाषा (विधायी) ग्रायोग को पुनर्जीवित करने का प्रस्ताव

*562. श्री गुरुदेव गुप्त : क्या विधि, न्याय ग्रीर कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजभाषा (विधायी) ग्रायोग को पुनर्जीवित करने का कोई प्रस्ताव सरकार के विचाराधीन है; और

(ख) यदि हां, तो इस संबंध में कब तक निर्णय कर लिये जाने की संभावना है?

†[Proposal to revive the Official Language (Legislative) Commission

*562. SHRI GURUDEV GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to revive the Official Language (Legislative) Commission; and

(b) if so, by when a decision is likely to be taken in this regard?]

विधि, न्याय और कम्पनी कार्य मंत्री (श्री झाँति भूषरग) : (क) जी नहीं। राजभाषा (विघायी) ग्रायोग को पूनरुज्जी-

†[] English translation.

वित करने के किसी प्रस्ताव पर सरकार विचार नही कर रही है।

(ख) प्रश्न ही नहीं उठता।

†[THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir. There is no proposal under Government's consideration to revive the Official Language (Legislative) Commission.

(b) Does not arise.

Introduction of a Classless train between Bombay and Howrah

*563. SHRI HARSH DEO MALAVI-YA: SHRI HIMMAT SINH:

SHRI NRIPATI ƘANJAN CHOUDHURY:

DR. V. P. DUTT:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a new classless super-fast train with a 3 tier cushioned sleeper coaches has been introduced between Bombay and How-rah;

(b) if so, what has been the response of the public to this service;

(c) whether Government propose to introduce such trains on other routes also; and

(d) if so, what are the details thereof and by when such trains are likely to start operating on other routes?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) A biweekly Express train between Bombay and Howrah via Nagpur named 59/60 Gitanjali Express, providing 3-tier cushioned sleeper accommodation, has been introduced from 4.11.1977.

(b) The service has proved popular.

†[] English translation.

(c) and (d) Proposals for introduction of such trains during 1978-79 are being worked out.

Memorandum of demands of railway employees

*564. SHRI S. KUMARAN:

SHRI SANAT KUMAR RAHA: SHRI YOGENDRA SHARMA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is fact that railway employees held a rally on the lawns near the Boat Club in Delhi on the 29th November, 1977;

(b) whether a delegation of the railway employees presented a memorandum containing their demands to Government on the same day; and

(c) if so, what are the demands contained in the memorandum and what action Government have taken thereon?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) Yes, the rally was organised by the National Federation of Indian Railwaymen.

(b) A memorial was presented to the Speaker of Lok Sabha, and a copy thereof has also been received in the Ministry of Railways.

(c) The National Federation of Indian Railwaymen have asked for a discussion on their various demands and for a full and final settlement before 31.12.77.

There were two meetings between the Minister of Railways and the N.F.I.R. on 12-8-77 and 12-10-77. There may be further discussions if necessary. Government wish to assure that the door for discussions and negotiations is always open. ų